# RAJYA SABHA

Moiuluy, the Mil August, 1987/26 Sravana, 909 (Saka)

The House met at eleven of the clock. The Deputy Chairman in the Chair.

### ORAL ANSWERS TO QUESTIONS

#### Drug Price ixation Cases

\*281. SHRI CH7.NDRIKA PRASAD TRIP/ THI:

> SHRI RAJNI RAN JAN SAHU

Will the Minister of INDUSTRY be pleased to stat ..

- (a) what are tie names of the Drug companies w hose price fixation cases were decided by the Supreme Court from Janua y, 1987 to July, 1987;
  - (c) whether an' company
- implemented the p: ices based on the judgement of the ourt; if so, what are the details there of; and

(d) what i<sub>s</sub> the amount which each company hag been asked to deposit and what is the time given for depositing the amount?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH); (a) to (d) A Statement is laid on the Table of the House.

### Statement

- (a) and (b) The Supreme Court decided the price fixation case of M/s. Cyanamid India Ltd. o<sub>n</sub> 10th April, 1987 and extended the judgement to some other companies on 1st May, 1987. The details / are given in the Annexure. (See below).
- (c) All the concerned companies advised implement the were to prices and the State Drugs Control to ensure im indicating the date of each order; (b) what are th 3 drugsinvolved in each case, and lers were also asked fixed by Go plementation of price vernment for these companies.
  - (d) The Supreme Court has been moved in the concerned cases to recover the amount as per the dertakings given by them.

#### Annexure

SI. No.	Num of the Con- N pany	Tame of the bulk drugs/for- mulations	Date of judgement	Details of orders passed by Superme Court
1	2.	3	4	5
1	M/s. Cyanamid India	Tetracyclines and formula- tions.	10-4-1957	Prices fixed by Govt.
2	Do.	Diethyl Carbamazine formulations.	10-4-198	7 Do.
3	M/s. Geoffery Manner & John wyeth	Benzathine Penicillin & its formulations.	1-5-198	7 Dc

<sup>†</sup>The question was actually asked on the floor of the House by Shri Rajni Ranjan Sahu.

1	20	3,	.4 . 1)	A(1) 10 5
4	M/s, Pfizer Ltd.	Oxytetracycline, and its salts and formulations based thereon.		Prices fixed by Govt- were upheld.
5	M/s. Hoechst India	Baralgan, Pyrolidine Methyl Tetracycline, Pheniramine, Glybenclamide, Frusemide and formulations.		Do
6	M/s. Parke-Davis	Chloramphenicol.	1-5-1987	Do.
7	M/s. Ftheer Ltd.	Tetramesol and its formula- tions.	1-5-1987	Do.
8	M/s. Anil Starch	Dextrose Anhydrous.	1-5-1987	Do.
9	M/s. Merind	Dexamethasone and its for- mulations.	1-5-1987	Do.
10	M/s. Tamil Nadu Dadha	Calcium Lactate.	1-5-1987	Do.
11	M/s. Griffon Labs.	Procaine Penicillin V and formulations.	1-5-1987	Do.
12	M/s. S. G. Pharmaceu- ticals	Oxyphenbutazone, Zylocaine and formulations based thereon.	1-5-1987	Do.

SHRI RAJ.« RANJAN SAHU: Madam, Deputy Chairman, the Supreme Come in their recent Judgment between January 1987 and July 1987 has set aside the order of Delhi High Court and restored the validity of Drug Price Control Order of 1979. Madam, the fact goes like this that 16 multinational drug companies obtained a stay order from Delhi High Court against the Drug Price Control Order, 1979 as long back as in 1981 on price fixing notification. The drug companies continued to sell their product by overcharging the poor consumer and made more than Rs. 100 croreg as unintended profit. Th<sub>s</sub> Supreme Court has given the ruling that it is the consumer's—and not Hie mpnufacturer's - interest that must come first in the determination of drug prices and pronounced their i<sub>n</sub> life-saving profiteering drugs a<sub>s</sub> "diabolical", a menace which has to be fettered and curbed.

I would like to know from the hon. Minister whether he will help

the consumer who has *bee<sub>n</sub>* deprived of the price fixation for seven years, and whether the consumer will enjoy the benefit of DPCO, 1979, as pe<sub>r</sub> the direction of th<sub>e</sub> Supreme Court, and whether fair price fixation has been implemented or not. Mere asking the State Drug Controller does not help th<sub>e</sub> consumer.

to Questions

SHRI Po. K. JAICHANDRA SINGH: We have taken variou<sub>s</sub> steps. The Supreme Court gave <sub>a</sub> judgment first on 10th April, 1987 and subsequently it was extended to 11 other cases on May 1, 1987. As per directions of the Supreme Court, within two months of these dates, we have given a hearing to the companies, and within two week<sub>s</sub> of the hearing, we have given our decision on review petitions filed earlier. On the strength of that, to recover the amounts which are due from these 1? companies the hon Membe<sub>r</sub> •says, it is about Rs. 100 crores...

SHRI . RAJNI R/NJAN SAHU: Rs. 300 croes; the Supreme Court has said it, and I h;.Ve also got the figures...

SHRI R. K. JAICH ANDRA SINGH: Last time the hon. Member said that it was Rs. 800 crores Anyway, I am narrating the facts.

SHRI RAJNI RANT J AN SAHU: I said it is more thaj Rs. 100 crores, as per Supreme Oourt order and Rs. 800 crores is mor | than 100 crores, so I stick to what slid earlier.

SHR|I T. *CB* ANDRASEKHAR REDDY; Sit down; don't disturb the Minister.

SHRI RAJNI R VKJAN SAHU: Don't tell me; I cai not sit clown by your orders. It is for the Chair.

SHRI R. K. JAIC IANDRA SINGH: I would like to bring to the notice of the House the sleps that we have taken. Last time also, I had mentioned some of thtse steps that we have take, and I will repeat them. In May, we had appointed a Special Officer for the pui pose of following up the recovery ar ounts as a result of the Supreme C< art judgment. AH the State Drug Controllers have been asked, through telex message," to ensure that after fixation of price by the Government in respect of items, as a result of the disposal of review petitions, z; per direction of the Supreme Cou t, the drugs concerned are available at prices fixed by the Government. I 'or the recovery, the Government I as issued notices to all the concer led companies in whose cases revic w petitions have been decided afte hearing, to deposit the differ' nee in amounts charged by them and amounts fixed by the Government, within a period of three weeks. 7 bis i<sub>s a</sub> step which the Government 1 y itself has taken. Madam, we have already moved the Supreme Court. As per the direction of the Supreme Court, we have given them a hearing. per the

direction of the Supreme Court, after the hearing, we have disposed of the review petitions. On the basis of that, we have again moved the Supreme Court last week that the thirteen companies, the twelve or the thirteen companies, be asked by the Supreme Court to adhere to the undertaking the companies gave. We have asked the Supreme Court. In fact, there are two steps which we have taken. Simultaneously, we have ourselves issued notices to tha companies that whatever is the difference, the money which they have overcharged, should be deposited with us. Simultaneously, We have taken the umbrella, the coverage, of the Supreme Court. We have moved them to recover the amount and we have already filed a Cass in the Supreme Court.

श्री रजनी रंजन साह : मंडम, मेरा प्रश्न का उत्तर उन्होंने नहीं दिया कि जो डी० पी० सी० ओ० है, उसका इम्प्ली-टेशन किया गया या नहीं जिसके लिये सात साल तक मुकदमा चलता रहा उसका इंपि-लीटेशन हुआ था नहीं ? मैंडम, मेरा दूसरा सप्लीमेंटरी यह है कि इन्होंने कहा है कि सुप्रीम कोट को इसके लिये एप्रोच किया है मैं जानना चाहता हूं कि जब इनके पास प्रधिकार है एसेनशियल कामडिटीज एक्ट के ग्रंतर्गत जिससे इस तरह की कोई रकम को बसूल कर सकते हैं तो मुझे हैरा इस बात की है कि इन्हें पून: सुप्रीम कोर्ट में जाने की क्या आवश्यकता पड़ी। क्या मंत्री महोदय इन कम्पनियों के खिलाफ एसेंशियल कामडिटी ऐक्ट के तहत कार्य-वाही के लिए सदन को ग्राण्वस्त करेंगे?

SHRI J. VENGAL RAO: We have filed a petition in the Supreme Court. The Supreme Court was pleased to ask the respondent companies that they have to deposit the amount as per the undertaking given by them  $i_n$  the Drug Price Equalisation Fund within two weeks from the date of the order. Further, the Government of India wag asked to inspect the records. They have to deposit within two months. The

order wa<sub>3</sub> passed <sub>0</sub>n the 3rd of this month. They have to deposit with the Supreme Court. They have give<sub>n</sub> an undertaking to the Supreme Court.

THE DEPUTY CHAIRMAN: which date you said?

SHRI J. VENGAL RAO: 3rd August.

श्रो रजनो रंजन ताहः मैडम, कामडिटीज एक्ट के अंतर्गत इतको अधिकार है तो फिर उससे वसुली क्यों नहीं करते हैं ?

SHRI J. VENGAL RAO. Where is the need? The Supreme Court ga^e a direction to them that they have to deposit the amount with them. They have to deposit the amount with the Supreme Court. We filed a petition in the Supreme Court and the Supreme Court ordered that they must deposit within two weeks the whole amount.

PROF C LAKSHMANNA; Madam Deputy Chairman, the hon. Minister says that the Supreme Court has passed an order that the amount has to be deposited within two months. This is nothing but taking refuge under the Supreme Court's order. In the case of one company, the difference between the prices that were being charged and the DPCO prices was of the order of 1,360 per cent. If that is the case, instead of taking refuge under the Supreme Court's order, what is it the Government has been doing in the case of the poor consumer, to save the poor sumer, the person who is dying for want of such essential drugs? What is it you been doing? You simply say that have \*or two months. This will you will wait not help. What steps you have taken even after 3rd August when the Supreme Court gave its decision? You simply cannot sa<sub>v</sub> that the Supreme Court has passed the order and, therefore, you will wait for two months. In

the meanwhile, they will go to the Supreme Court or some other court perhaps and again you will wait for months. During all this period, essential drug, would jiot be available to the common man" who will be put to incredible suffering. Therefore, I would Jike to know what steps have been taken during these fifteen days?

to Questions

SHRI J. VENGAL RAO. The Supreme Court, in its order, directed the Government to give a hearing to them, to thege thirteen companies. Then, we gave notices to all these companies to deposit the amount in the Drug Price Equalisation Account. In addition to this, We filed a petition in the Supreme Court. The Supreme Court passed the order directing the companies to deposit the amount immediately.

PROF C. LAKSHMANNA; DPCO is there. You could have gone ahead with the whole thing. Why did you not go ahead? Why are you depending on the Supreme Court?

SHRI R. K. JAICHANDRA SINGH: We have done that. We have issued notices. Interruption). We cannot go and collect money from them, from their pockets. we do that?

SHRI VISHVJIT PRITHVIJIT SINGH; Madam, the main money which is made by these companies is made in formulations and not in the bulk drugs. Let me show you, Madam ths order of the Supreme Court. Th's particular order is in the Cyanamid case. On page 49 the Judgement says.- But we perceive in public interest it is necessary that the price of formulations should be fixed close on the heels of the fixation of the bulk drug prices. Madam, this Department has not fixed the prices of formulations and let me show you how they have taken advantage. I am quoting from the answer given by the hon. Minister in the Rajya Sabha on 21st April, 1986.

AN HON. M'CMBURI: Which Minister?

SHRI V3SHVJ **PRITHVIJIT** SINGH; The same Minister. In that answer in the Ann. xure, it is shown how even where th i Government has ce for the bulk fixed a higher pr drug, the company  $ha_s$ gone to the court and taken a stay. Why, Madam? I can gi /e you examples. Cyanamid has takt a it where the Government fixed 1 ie price of tetra and the company cycline at Rs. 746 price had bee<sub>n</sub> Rs. 650. In the case of Pfizer in the 3ase of Oxytracycline where the iovernment had fixed a higher pric even then they went to the court. The reason was, so that they could iiake money out formulations ar d could charge whatever they like'1 on the One Minut i, Madam, this is tions very important po at. It was upto the Minister and 1 is Department to fix the price of foi mulations under the DPCO, which hev did not do. In the case of Cy mamide they did not do it, in the otl er cases also they <iid not do it. Ii the same An-nexure, it is showr that the whole lot of formulations made from Tetracycline, in other w ords Ledramycine which is sold by C -anamide .. • One minute, Madam, th is very important. In the case < f Pfizer'a teramy-cine they have no fixed the price-And the companies have made a tremendous amount of unintended profits. I would li ce to know from the hon. Minister v hen the Supreme Court has said the'; the difference between the Govei nment price and the price charged lias to be collected, how the Mi lister proposes to go about collecting the difference when he has not 'ven notified the price.

SHRI R. K. JAIC IANDRA SINGH: Madam, we have i otified the price. But in 1981 in the: e 12 or 13 cases they challenged th< price fixed by the Government.

SHRI VISHVJIT PRITHVIJIT SINGH: Only bull drug formulations. I can prove it from your own answers. How can you get away from it?

SHRI R. K. JAICHANDRA SINGH; Madam, we could not fix the prices because these 12-13 companies challenged the order and the prices fixed by the Government under the law. (Interruptions).

THE DEPUTY CHAIRMAN; Let him answer, please.

PROF. C. LAKSHMANNA; You are all the while taking refuge under the Supreme Couri order.

SHRI J. VENGAL RAO; First allow him to answer. You can put further supplementaries. What is there?

THE DEPUTY CHAIRMAN: You cannot have any answer if you go on asking suppl|ementaries while sitting in your seats. This is not going to help. Let him reply. Then you can ask a second supplementary.

SHRI VISHVJIT PRITHVIJIT SINGH: Please allow me one more supplementary after this. Will you?

THE DEPUTY CHAIRMAN; He is answering your supplementary. Let him answer it first. Once you ask a supplementary, then somebody from this side and somebody from that side start asking. Other, also have to ask. I cannot allow only one Member to go on asking. Please let him answer.

SHRI R. K. JAICHANDRA SINGH; Madam, they challenged the order and the price fixed by the Government in 1981. challenged the price fixed under t • DPCO, 1979. Then they went to th-court. They went to Delhi High Court. They challenged the order of the Government. They obtained a stay order. Ultimately on the 10th of April, 1987 and also on tbe 1st

of May, in respect of 12 other cases, the Supreme Court finally struck down the order and judgment of the Delhi High Court and confirmed that the price fixed by the Government should be followed. This came only about two, three months back. They gave certain directions—that within two months of the Supreme Court's orders you must give a hearing of the review petitions filed earlier in the 80's. In 1981-82 they filed re-View petitions against the price fixation made by the Government<sup>^</sup> nut that was kept in abeyance because t)ie cases were lying in the Supreme Court and so sub judice. So the Government did not decide and could not decide, on those review petitions tflfefi by the different companies. So, as per the directions of the Supreme Court, within two months of these judgments, we gave them a hearing and, in fact, the Government had reconfirmed the earlier prices they had fixed and within two weeks we notified them. Now the steps we have taken, I have put before yPu and before the honourable House. We have both moved the Supreme Court on one side and on our side issued notices that they should deposit the amount overcharged within three weeks. Simultaneously we have moved the Supreme Court. Madam, we do not kppw exactly the amount that is overcharged because we do not know how many tablets Rnd how many vials had been sold.

SHRI VISHVJIT PRITHVIJIT SINGH: It is incredible.

SHRI R. K. JAICHANDRA SINGH: It is for the companies  $t_0$  prove that this  $i_s$  the amount they have to deposit with the Government, in the DPEA. We will go and check up the account which they have given and if they give a wrong statement we will prosecute them.

THE DEPUTY CHAIRMAN: Mr Swaminathan

SHRI VISHVJIT pRrrHvurr SINGH; Madam, he has not answer-

ed my question. My question related to formulations and the honourable Minister has not answered that question. That is all I have to ask. He has not answered my question. . (Inte?-rwptiotts)...

SHRI R. K. JAICHANDRA SINGH: I am yielding to him. In the disposal order on the review petitions for 'bulik drugs, the formulation prices have been confirmed.

SHRI VISHVJIT PRITHVIJIT SINGH: You must fix the prices. This is incorrect.

THE DEPUTY CHAIRMAN: Please sit down

SHRI G. SWAMINATHAN; Other Members should also be allowed to ask questions. If you are going 10 allow all other Members to ask siip-plementaries, how can 'w<sub>e</sub> ask ques tions?

Madam, the formulation prices have to be reasonable because the profitability in formulations is there but there is no profitability in basic chemicals, and formulation orices have to be calculated in such a way that the manufacturers also make a profit. Otherwise, what will happen is, you may have price control but the manufacturers find that they are going under. Most of the pharmaceutical companies are going under which can be seen from the latest market report-and if you allow them to go on like that, they have to die, and essential commodities that is drugs will not be available in the market. That is one point. My main point is that there ijs a big rumour in the market that the latest Drug Price Control Order is going to be announced very shortly by the Government and we find that there is a spurt in the stock market of the pharmaceutical companies also. I would like to ask the honourable Minister when the latest Price Control Order is going to be announced by the Government, because there is

a lot of comfusior and people are waiting for the Litest order. Unless we know when i  $i_s$ coming, there will be a lot of confusion in the market: people w ll not go in for new formulations and will not be able to market the formulations they already have. I would like to have a specific answer from the honourable Minister.

SHRI R. K. JAI CHANDRA SINGH: Hopefuliy, Mad; m, within this month.

SHRI JAGESH DESAI Madam, just now the honourable Minister has said that the amount overcharged is not known. I would like to know from the b mourable Minister whether the Corr stroller and Auditor-General of 'In lia has been requested to go in o the accounts of these 12 compan JS and find out what is the aiaount overcharged. Secondly, the ar iount was to be deposited before 3rd August and it appears so far i has not been deposited. I would also like to know whether the Government has told these companies hat if the amounts are not paid in !ime, then penal interest will be c laiged to them. I would like to ki ow whether that is done or not. T lirdly, what will happen to the « mount realized whether it will go to the Central coffers, or, what is done with that

amount? .... (1 iterruptions) would, like to k low whether the Government will see to it that in future this kind of overcharge is not done and w lat steps are to be taken by the G ivernment for that purpose.

SHRI R. K. J/ ICHANDRA SINGH: Madam, this money which has accrued out of t ie overcharging, will be placed in the Government account known s the DPEA, Drug Prices Equalisa\*i >n Account, , This is what the old DFCO of 1979 had said.

About referring to the Auditor-General, if necessary, we will do it. We have asked the companies to come forward now and deposit this money as per the Supreme Court order. The amount will have to be ascertained by them, that this is the amount. We will check that. If necessary, we will consult about that.

to Questions

श्री जगदम्बी प्रसाद याटव : मैं मंत्री महोदय से जानना चाहता हूं कि मंत्री जी बार-बार कह रहे हैं कि कम्पनी स्वयं कितना बकाया है वह जमा कराये और जमा कराने के बाद जांच करायेंगे यह ठीक है या नहीं ? सबसे पहले तो मैं यह जानना चाहता हं कि जितने पैसे बकाया है वे सारे के सारे अधिक दाम लेने के कारण हैं सरकार के पास इसकी कोई जानकारी हैं ? हम लोगों को अखबारों के द्वारा पता चलता है कि 300 करोड़ रुपये से ग्रधिक इस बारे में बकाया होगा। सरकार के पास बकाया का कोई हिसाब-किताव है भीर सरकार उस को वसूल करने की कोशिश कर रही है क्या ? दूसरे भाग में भैं यह जानना चाहत। हूं कि जब तक सरकार यह बकाया वसूल करेगी इतनी देर में उनके ऊपर दूसरा बकाया शुरू हो जायेगा, फिर तीसरा गुरू हो जायेगा, वह 300-400 करोड़ हो जायेगा और उसका इंटररेस्ट भी बढता चला जायेगा तो इस तरह से जो हिसाब बढ़ता चला जायेगा उसको साफ करने के लिए केंद्र रास्ता सरकार निकालेगी ? वह पैसा कल्प्यूमर को वसूल होकर झाये और कंज्यूमर को उस बीच में जो जीवनोपयोगी दवाएं हैं वह भी मिलती रहें इसकी कोई व्यवस्था सरकार के द्वारा की गयी है ?

SHRI R. K. JAICHANDRA SINGH: Madam, about the amount overcharged, I have already tried my best to enlighten the House that it is not possible at the present moment to firm up the exact amount. I will just give a reference. I will just mention one or two names. For example, the area where Geoffrey Manners have overcharged, the drugs

"It is, therefore, prayed that this hon. Court be pleased to direct ihe respondents herein to deposit the ampunt, as per the undertakings given by them, in the Drug Pricts Equalisation Account within two weeks from the date of the order and further permit officerg of the Union of India to inspect the records of the respondents to verify whether the amount deposited by the respondents herein is true and correct amount and be pleased to pass such order or orders as this hon. Court deems fit and proper in the circumstances of the case."

Therefore, they will have to quantify, and we will check. If necessary, as the hon. Member has said, we "will take advice of experts, suggestions of the experts.

THE DEPUTY CHAIRMAN: Question No. 282 withdrawn.

\*282. [Withdrawn].

### USSR Industries of Gas from HBJ Pipeline

# \*283. SHRI SHANTI TYAGI: SHRI CHIMANBHAI MEHTA: t

to Ouestions

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that 1790 kms of HBJ pipeline will be re"dy almost on time;
- (b) whether it is also a fact that some of the user industries which were proposed to be set up to make use of the gas supplied by HBJ pipeline are behind schedule;
- (c) if so, what are the details of such industries; indicating how far they are behind schedule and the rea sons for the delay in construction thereof;
- (d) what schemes, if any, have been prepared to attract adhoc buyers of the gas in order to optimise the utilisation of the gas and to synchronise the completion of the pioe-line with the starting of user industries; and
- (e) whether it is also a fact that it is proposed to supply the gas to the power house in Delhi?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL G>S (SHRI BRAHM DUT): (a) and (b) Yes, Sir.

(c) The three fertilisers plants at Sawai Madhopur, Babrala and Shah-jahanpur are now expected to ne completed follows:-

. End-1990 Sawai Medhopur Mid-1991 Babrala . Mid-1991 Shahjahanpur

tThe question was actually asked [on the floor of the House by Shri jChimanbhai Mehta.